

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

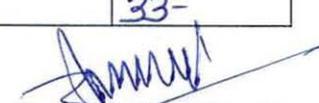
Misc. Application No. 12/2026
in
Original Application No. 961/2024

IN THE MATTER OF:

Nitin Dev ...Applicant
Versus
State of Uttarakhand & Ors. ...Respondents

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Respondent No. 5

Through


FIROZ KHAN & PRAMOD KUMAR & Co.
Advocates

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Complex, Saket, New Delhi-17
Mob: 9910944066/8588819983/
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Place:- Delhi
Dated:- 28.02.2026

1

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Misc. Application No. 12/2026
in
Original Application No. 961/2024

IN THE MATTER OF:

Nitin Dev	Versus	...Applicant
State of Uttarakhand & Ors.		...Respondents

**REPLY ON BEHALF OF RESPONDENT NO.5 i.e., M/S OSHO
GANGADHAM (JANAKI KUTIYA) TO THE REPORT DATED
01.01.2026 OF DISTRICT MAGISTRATE, TEHRI GARHWAL
(RESPONDENT NO. 3).**

RESPECTFULLY SHOEWTH:

1. That vide its order dated 16.02.2026 of this Hon'ble Tribunal, the Registry was directed to issue notice to the Respondent No.5 requiring it to file its written response within four weeks. The next date of hearing is 17.04.2026.
2. That vide its order dated 26.05.2025 the abovesaid Original Application No. 961/2024 was disposed of by this Hon'ble Tribunal with certain directions to UKPCB, Food Safety and Drug Officer, Fire Safety Officer and District Supply Officer of Tehri Garhwal.
3. That the Respondent No.5 got to know about the said order dated 16.02.2026 from the website of the Hon'ble Tribunal and since the Respondent No.5 has already complied with all the directions of the UKPCB (Respondent No.2), Food Safety and Drug Officer, Fire Safety Officer and District Supply Officer of Tehri Garhwal, hence the Respondent No.5 craves leave of this Hon'ble Tribunal to place its response without waiting for receiving the formal notice from the Registry.

4. That in para no. 31 of the abovesaid order 26.05.2025 in O.A. No. 961/2024, the Hon'ble Tribunal has noted down its observation about the certain notices issued by UKPCB i.e., the Respondent No.2, the contents of para no. 31 of the said order are being reproduced hereunder:

“In his reply, the District Magistrate, Tehri Garwal had mentioned that UKPCB had issued notice no. UKPCB/ROD/NGT-121/2024-25/2581-1325 dated 13.11.2024, Food Safety and Drug Officer, Tehri Garhwal had issued notice no. dated 13.11.2024, Fire Safety Officer, Narender Nagar issued notice no. FS/NA/2023 dated 13.11.2024, District Supply Officer, Tehri Garhwal had issued notice 865/40-29/PETO/2024-2025 dated 14.11.2024 to respondent no.5.”

5. That it is stated that the Respondent No. 5 has complied with all the above directions of the abovesaid authorities/ department. From the point no.2, point no.3 and point no. 5 of the Report dated 01.01.2026 of District Magistrate, Tehri Garhwal, as filed before this Hon'ble Tribunal, it is clear that the Respondent No. 5 has already complied with directions of Food Safety and Drug Officer, District Supply officer and Fire & Safety Officer respectively. A brief descriptions of them are as :

a. **Compliance of directions of Food Safety and Drug Officer: -**

That it is submitted that as per point no. 2 of the report dated 01.01.2026, the Respondent No. 3 has stated that the Respondent no.5 has already got itself registered under Food Safety and Standard Act, 2006 which is valid from 27.11.2025 till 26.11.2030 and the Registration number of the Respondent no.5 is 22625066000271. The said report dated 01.01.2026 also contains the copy of registration certificate, Registration ID card etc. issued under FSS Act as one of its annexures

b. **Compliance of directions of Fire Safety Officer: -**

That in so far as notice no. FS/NA/2023 dated 13.11.2024 of Fire Safety Officer, Narender Nagar as mentioned in para no. 31 of the order dated 26.05.2025 of this Hon'ble Tribunal is concerned, the Respondent no. 2 has stated at point no. 5 of its report dated 01.01.2026 that it has found in joint inspection on 05.12.2025 that the Respondent no.5 has already made arrangements for Fire Safety. The said report also disclosed the facts that the said arrangements for Fire Safety have been found operational-able and satisfactory. The copy of letter dated FS/NA/2023 dated 08.12.2025 whereby the Fire Safety Department apprised the Respondent No. 3 about said fire safety arrangements which is also part of the annexures of said report dated 01.01.2026.

c. **Compliance of directions of District Supply Officer: -**

That with regard to the notice no. 865/40-29/PETO/2024-2025 dated 14.11.2024 of District Supply Officer, Tehri Garhwal, it is stated that the said notice was in relation to connection of commercial gas cylinder. It is submitted that as point no. 3 of its report dated 01.01.2026, the Respondent no. 3 has disclosed that vide its letter no. 774/Petroleum An./ 2025-26 dated 13.08.2025, the District Supply Officer, Tehri Garhwal has intimated the Respondent no. 3 that during its inspection on 11.08.2025, it was found that the kitchen of the Respondent no. 5 was connected with the commercial cylinder of LPG. It was also intimated by the District Supply Officer that the Respondent no. 5 also provided the documents related with the said commercial connection which are also part of the annexures of said report dated 01.01.2026.

6. So far as compliance regarding directions issued by UKPCB i.e. Respondent No.2 is concerned, it is stated that the Respondent No.5 has also complied with the same. It is, however, submitted that the said compliances are somehow not being reflected in the said report dated 01.01.2026. It is submitted that as per notice dated 15.10.2024

and letter dated 11.09.2025 of UKPCB (Respondent No.2) requires the Respondent No. 5 to comply with the following directions:

- (i) To apply for Consent to Operate from Single Window Portal- www.investuttrakhand.com and
- (ii) To install the Sewage Treatment Plant (STP).

It is submitted that the Respondent No. has made the following compliances with regard to abovesaid directions of UKPCB (Respondent No.2): -

- (i) That the Respondent No.5 applied for Consent to Operate with the Respondent no.2 on 08.10.2025 from Single Window Portal- www.investuttrakhand.com. The Application number of the Consent to Operate is 8733671. Copy of the Notice dated 15.10.2024 dated is attached herewith as **Annexure: A** and copy of receipt for the said application for Consent to Operate is annexed herewith as **Annexure: B**.
- (ii) That it is also worth mentioning that the Respondent no. 5 has also got 12 KLD Sewage Treatment Plant (STP) installed at its premises in response to the Notice dated 15.10.2024 (**Annexure: A**) and Copy of the documents related with installation of STP and its photographs are attached herewith as **Annexure: C (Colly)**.

7. That with regard to abovesaid compliances with the directions of UKPCB, the Respondent No.2 made several representations such as representations dated 26.12.2025, 17.12,2025 and 03.10.2025 alongwith the receipt for application of Single Window Consent to Operate and documents relating installation of STP and photographs

at the Ashram of the Respondent No.5 Copy of said representations are attached with as **Annexure: D (Colly)**.

8. That it is thus the Respondent No.5 has complied with all the directions of all the concerned authorities. However, the report dated 01.01.2026 of UKPCB does not find mention of the said representations and proofs of the application for Single Window Consent to Operate and installation of STP.
9. That it is also worth mentioning while mentioning the facts about disconnection of electricity on 03.10.2025 by Uttarakhand Power Corporation at its instance in its report dated 04.10.2025, the Respondent No.2 has only asked the Respondent No.5 to take Consent to Operate from the Respondent No.2 before resuming the operation of the Ashram. Copy of reports dated 04.10.2025 of Uttarakhand Power Corporation and UKPCB are part of the report dated 01.01.2026. As stated earlier, the Respondent No.5 has already applied for consolidated Consent to Operate with Respondent No. 2 on 08.10.2025.
10. That it is, however, pertinent to mention that as per notice dated 11.09.2025, during inspection on 18.08.2025 the Respondent No.2 found that the Respondent No.5 had its own internal arrangement to dispose of its effluent. As per the said notice itself, the domestic effluent was being disposed of internally through septic tank and soak pit. The said notice also disclosed the facts that no effluent was being discharged from the premises of the Respondent outside of its premises or to the river. Further the solid waste materials are disposed of through M/s Green Himalaya. Although the Respondent No.5 was not liable to get the STP installed, being lawful organization, the Respondent No.5 got the STP installed.
11. That it is also worth mentioning that the Respondent no.5 is running its Ashram on its own land of only 0.2089 hectares as per lease deed and the built-up area of Ashram is only 0.1566 hct. of land out of the leased 0.2089 hectare of land. It is further stated that although the Ashram of the Respondent No.5 does not carry out any

industrial or commercial activities, the Respondent No. 5 followed all the directions of this Hon'ble Tribunal and those of the UKPCB.

12. That it is pertinent to state that due to closure of the Ashram of the Respondent No.5 since 03.10.2025 when the electricity has got been disconnected by UKPCB, the Respondent No.5 as well as the Sadhus, Sanyasis, Sadhaks, Devotees and other visitor/people are also suffering from mental agony and stress. The irreparable loss has already been caused to the Respondent No.5 and the Sadhus, Sanyasis, Sadhaks, Devotees and other visitors/people. There are many other people who are dependent upon the Ashram and earn their livelihood from their direct and indirect involvement with the Ashram. With closure of the Ashram, these people are also adversely affected.
13. That further delay in resumption of activities of the Ashram shall cause more hardship upon the people working inside the Ashram and indirectly with the Ashram. It shall also destroy the aim, object and purpose of the Ashram which guarantees peaceful and stress-free stay, meditation and other religious activities of Sadhus, Sanyasis, Sadhaks, Devotees and other common visitors/ people.
14. That since the Respondent No.5 has complied all the directions, hence the present application of Respondent No.5 may be allowed and direct appropriate directions to the Respondent No.2 and/or appropriate authorities as the case may be to grant Consent to Operate, to restore electricity, to de-seal the office and D.G. Set and to resume the operation of its Ashram where the Sadhus, Sanyasis, Sadhaks, Devotees and other visitors/people could be able to stay, to do meditation and to do religious activities freely and without any stress.

PRAYER:

In view of the submissions made hereinabove it is prayed that this Hon'ble Tribunal may be pleased to:

- (i) declare that the report dated 01.01.2026 of District Magistrate, Tehri Garhwal is incomplete; and

- (ii) direct the Respondent No.2 i.e., UKPCB to grant Consent to Operate; and
- (iii) direct the Respondent No. 2 and/or concerned electricity authority for restoration of electricity connection to the Ashram of Respondent No.5 and reinstallation of electricity meter; and
- (iv) direct the Respondent No.2 and/or concerned authority to de-seal the D.G. Set and office of the Respondent No.5; and
- (v) allow the Respondent No.5 to operate its Ashram; and/or
- (vi) pass such other or further order as this Hon'ble Tribunal deem fit and proper.



Respondent No. 5

Through



FIROZ KHAN & PRAMOD KUMAR & Co.

Advocates

426, Lawyers Block, Saket Courts
Complex, Saket, New Delhi-17
Mob: 9910944066/8588819983/
email:pramodameen@gmail.com
firoz_khanadv@rediffmail.com

Place:- Delhi

Dated:- 28.02.2026

BEFORE THE NATIONAL GREEN TRIBUNAL,
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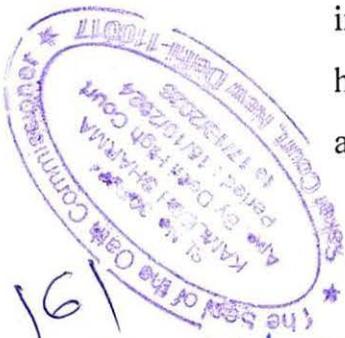
Nitin Dev ...Applicant
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State of Uttarakhand & Ors. ...Respondents

AFFIDAVIT

I, Swami Prem Chaitanya, Disciple of Shri Ram Sewak Das, aged about 69 years, R/o Osho Gangadham (Janaki Kutiya), Patta No. 52, Brahmपुरi, Badrinath Road, Tapowan, Tehri Garhwal, Uttarakhand-249192, presently at Delhi, do hereby solemnly affirm and declare as under:-

1. That the deponent is the managing trustee of the Respondent No. 5 in the present case and as such he is well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying reply has been drafted under the instruction of and at the instance of the deponent. The deponent has perused the same and says that the contents thereof are true and correct to the best of knowledge and belief.

DEPONENT



161
Pranod Kumar, sdy.
I Identify the Executant/deponent who has signed/Put this in my Presence
VERIFICATION:

Verified at New Delhi on this day of February, 2026 that the contents of the above said affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

CERTIFIED THAT DEPONENT
Shri/Smt.
is/who is
Identified by me
has/have
Cash
that I
have I
true and
Oath Commissioner, Delhi
Kamlesh Sharma
28 FEB 2026

DEPONENT

Annexure:- A

9



LIFE
Lifestyle For
Environment

क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

ई-115, नेहरू कॉलोनी,

देहरादून-248001

टेलीफोन नं.-0135-3593200

पत्रांक सं०-यूकेपीसीबी/आरओडी/NGT-121 /2024-25/2300 - 1180

दिनांक: 15/10/24

पंजीकृत डाक द्वारा

सेवा में,

प्रबन्धक

ओसो गंगा धाम (जानकी कुटिया) ब्रहमपुरी

तहसील नरेन्द्र नगर,

जिला टिहरी गढ़वाल।

विषय- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धारा-21 के अन्तर्गत सहमति प्राप्त करने के सम्बन्ध में।

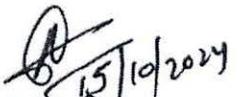
महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० में योजित मूल आवेदन संख्या- मा० एन०जी०टी० में योजित मूल आवेदन संख्या-961/2024 Nitin Dev Vs. State of Uttarakhand में पारित आदेश दिनांक 17.09.2024 के अनुपालन में दिनांक 25.09.2024 को संयुक्त निरीक्षण किया गया। निरीक्षण के दौरान आपके आश्रम में 24 कमरे व 02 डोरमेट्री है, जिससे जनित घरेलू उत्पन्नवाह के निस्तारण हेतु परिसर से नदी तट के समीप सीवर सेप्टिक टैंक का निर्माण किया गया है। आश्रम से जनित घरेलू उत्पन्नवाह के निस्तारण हेतु परिसर में सीवर ट्रीटमेंट प्लांट स्थापित नहीं किया गया है। आश्रम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की गैर औद्योगिक श्रेणी में वर्गीकृत है। आश्रम के संचालन हेतु राज्य बोर्ड से जल/वायु सहमति प्राप्त नहीं की गयी है।

अतः आपको निर्देशित किया जाता है यथाशीघ्र जल एवं वायु सहमति प्राप्त करने हेतु उत्तराखण्ड सरकार के **Single Window Portal- www.investuttarakhand.com** के माध्यम से आवेदन करना सुनिश्चित करें तथा अपना स्पष्टीकरण 15 दिनों के अन्तर्गत इस कार्यालय में प्रस्तुत करें, किन परिस्थितियों में आपके द्वारा बिना सहमति प्राप्त किये आश्रम का संचालन किया गया।

अग्रेत्तर अवगत होवे कि बोर्ड से बिना जल व वायु सहमति प्राप्त किये बिना आश्रम का संचालन करना जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धारा-21 में वर्णित प्राविधानों का उल्लंघन है तथा अनुपालन न करने पर आपके आश्रम के विरुद्ध जल/वायु अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसकी सम्पूर्ण जिम्मेदारी स्वयं आपकी होगी।

भवदीय


(अमित पोखरियाल)
क्षेत्रीय अधिकारी

प्रतिलिपि- जिलाधिकारी महोदय, टिहरी गढ़वाल को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

True Copy

Pranod Kumar, (Adv)

Annexure - B
10

Uttarakhand Pollution Control Board

Receipt No. 611872294	Date : 08-10-2025
Depositor Name	Prem chaitanya
Bank Name.	
Bank Id.	NA
Application No.	8733671
Name and Address of Industry	SHRI JANKI KUTIYA DHARMARTH TRUST, BRAHAMPURI NEER BADRINATH ROAD TAPOVAN TEHRI GARHWAL Tehri, Narendranagar, Tehri
Name of Regional Office	Dehradun RO
Applied For	CTO - both - reNew
Payment Date	08-10-2025
Payment Details	
Amount Paid (Rs.)	30000.0
Transaction Status	Successfully Completed
Total fee paid (Rs.)	30000.0
Print	

Trace copy
Pranod Kumar (Adm)

UTTARAKHAND POWER CORPORATION LTD.

(उत्तराखण्ड पावर कारपोरेशन लि०)

ROD/ UKPCB

OFFICE OF THE EXECUTIVE ENGINEER
(Govt of Uttarakhand Undertaking)
ELECTRICITY DISTRIBUTION DIVISION TEHRI
TEHRI GARHWAL
TELE. N° : 01276-233117
FAX NO : 01276-233117
E-Mail :- eddtetb@yahoo.com



कार्यालय, अधिशासी अभियन्ता
(उत्तराखण्ड पावर कारपोरेशन लि०)..... 25/10/2025
विद्युत विच्छेदन मंच, टिहरी
टिहरी गढ़वाल
दूरभाष नं०: 01276-233117..... 25/10/2025
फैक्स नं०: 01276-233117
E-Mail :- eddtetb@yahoo.com

पत्रांक:-3039 /वि०वि०ख०टि०/

दिनांक:-04.10.2025

विषय:- M/s Shri Janki Kutliya Dharmarth Trust, (Osbo Ganga Dhaam), Brahmpuri, Rishikesh, Tehri के विद्युत विच्छेदन के सम्बन्ध में।

क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
ई-115, नेहरू कालोनी, देहरादून।

उपरोक्त विषयक आप अपने कार्यालय पत्रांक यूकेपीसीबी/आरओडी/सा-73 (Vol-2)/2025-26/2255-2074 दिनांक 20.09.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से आपके द्वारा उक्त परिसर पर स्थापित विद्युत संयोजन को विच्छेदन करने हेतु लिखा गया है।

उपरोक्त के सम्बन्ध में आपको अवगत कराना है कि उक्त परिसर पर स्थापित विद्युत संयोजन को दिनांक 03.10.2025 को स्थाई विच्छेदित कर दिया गया है।

अतः सूचनार्थ प्रेषित।


(अमित आनन्द)
अधिशासी अभियन्ता

185

कोर्ट पुर्णालय के पत्रांक सं 241/2025/HQ/निका-183-806/2025/991 दिनांक 11.9.2025 के अन्तर्गत में आज दिनांक 04/10/2025 को मै० श्री जानकी कुटिया धर्माथ कस्ट (अप्रीश गंगा धाम) बृहस्पति (बुधवार) नरेन्द्र नगर दिल्ली गणराज्य के मेन इन्फिस को सीन किया गया, खिर्जा के समय श्री स्वामी प्रेम चैतन्य जी उपस्थित थे। निरीक्षण के समय विपुल विभागा के एफ डी ओ श्री नरेन्द्र सिंह नेगी द्वारा इरमाथ पर अकाल कराया गया कि दिनांक 31/10/2025 को उक्त आश्रम का लिखित विवेकन कर किया गया है जिगकी सूचना माधिशाली क्रियेयता के माध्यम से राज्य कोर्ट को पेशित की जायेगी।
 जिल्ला के समय आश्रम के स्वामीका क्या गया कि जिल्ला की स रक्षा उन के द्वारा की जायेगी एवं आश्रम का इन्चालन में पूर्व कोर्ट से स्विकृति प्राप्त की जाय

आश्रम के प्रतिनिधिका नाम

श्री जानकी कुटिया धर्माथ कस्ट (अप्रीश गंगा धाम)
 बृहस्पति, तपोवन, बडीबाघ रोड (बुधवार)
 निका-दिहरी नगर (बुधवार)

4/10/25

(Rajinder Pradhan)
 SA

S.S. Chaurhan
 ASO

True copy
 Prasad Kumar (Adv.)

Annexure-D (Colly)



EWS Greentech Pvt. Ltd.

"A Complete Waste Solid & Liquid Waste Management Solution Company"

ISO Accreditations- ISO 9001:2015, ISO 14001:2015, ISO 50001:2018, ISO 45001:2018, ISO 10002:2018, ISO 31000:2018
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CIN : U51909UP2019PTC118156
GSTIN: 09AAFCE5301C1Z5

Ref No:- E W S / 2025-26/R0/447

Date:- 25TH Oct 2025

Subject: -Proposal for 12 KLD Sewage Treatment Plant (MBBR)



OUR CORE STRENGTHS

➤ BARC Technologies (Nisargruna Bio-Gas Plant, Shesha, Rapid Composting, GST), ➤ Indian Railway (Coach assembly parts) ➤ CBG Plant ➤ Bio-Diesel Plant & Bio-Gasification Plant
➤ Composting Machine & Plants ➤ Plastic Waste Management Plants ➤ Smart Toilets & Bio-Digesters ➤ Treatment Plants (Bio-STP, ETP, STP, WTP) ➤ Trommel Drum, Trommel Screen for
Waste Segregation ➤ Park & Open Gym Setup Items ➤ Kitchen Equipment & Food Carts ➤ Auto Collector, Tipper, Close Tipper, Hyva ➤ Dumper Placer, Hydraulic Tractor Trolley
➤ Garbage & Passenger E-Rickshaw, E-Loader ➤ Super Sucker, Mini Sucker ➤ Sewage Suction Machine, Suction cum setting Machines ➤ Water Tankers (MS & SS) ➤ De-Silting Machine/
Nala Cleaning ➤ Sky Lift ➤ Water Sprinkler with Anti-Dust Gun ➤ Trailer Mounted Fog Mist Generator with High Pressure Sprayer ➤ Refuse Compactor, Cattle/Animal Catcher
➤ Vehicle Mounted Food Cart ➤ Road Sweeping Machine/Street Sweeping machine ➤ Litter Picking Machine ➤ Solar Street Light with Pole, LED Street Light with Pole ➤ Decorative Light
Poles ➤ Solar Pumps, Solar Power Plants

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Pranab Kumar (Adv.)



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GSTIN: 09AAFCE5301C125

Dear Sir,

We appreciate your interest in our range of products. We are a team of technically qualified personnel having adequate experience in the field of water and waste water treatment. We are able to provide all the related services under one roof, to provide a single window solution to all your water related problems.

Our proposal is based on using the latest widely accepted and most preferred MBBR Technology which offers compact as well as easy to operate and maintain process. EWS Greentech Pvt Ltd. is proud to present to you MBBR based sewage treatment plant specifically designed to cater to domestic sewage, is quick to install and reliable in operation. Some of the special features of MBBR Based STP as follows:

- Biological treatment with aeration process
- Tube Settler for Settling & Sludge removal.
- Secondary Treatment comprising of Media Filter and Activated Carbon Filter.
- Sizes of tanks considered based on proven technical expertise to ensure smooth O&M.
- The proposed model can accommodate flexibility of layout as per site conditions.
- All makes considered are reputed/proven.

Some of the special features are as follows:

- Compact Design
- Easy to Operate
- Based on latest Technology
- Flexibility in handling variation in incoming loads
- Excellent stability characteristics to offer water for reuse etc.

Enclosed please find our detailed proposal. The proposal is based on using the latest widely accepted and most preferred MBBR Technology which offers compact as well as easy to operate and maintain process.

We hope that the above is in line with your requirement. In case you need any further clarifications feel free to revert back.

Thanking you and assuring you our best services at all times.

Yours faithfully
Indrajeet Yadav
Director
Cell: 8368940392

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TC
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ANNEXURE – I DESIGN PHILOSOPHY DESIGN

DESIGN PARAMETER	UNIT	INLET	OUTLET
BOD	ppm	Upto 300	Less Than 10
COD	ppm	Upto 600	Less Than 50
TSS	ppm	Upto 250	Less Than 50
O&G	ppm	20	Less Than 5
Inlet Sewage Flow	M3/Day	10	
Operating Hours	Hours	20	
Inlet Sewage Flow	M3/Hr	0.5	
Source of Sewage	Domestic Sewage		
Disposal of Sewage	By Client		

ANNEXURE – II

SEWAGE TREATMENT PLANT

1. Treatment Scheme

The effluent water from its various source of generation will be collected (by client) by gravity in to Collection cum Equalization Tank through Bar screen chamber.

Kitchen wastewater will be passed through oil & grease removal chamber before collecting in to the collection cum equalization tank. Screens, manually removable type shall be provided in screen chamber.

Equalized sewage water will be lifted and transferred to next treatment unit via pump/s. Pump/s shall be provided with water level controllers to switch OFF/ON the pumps in auto mode. At high level, the pump will start and at low level the pump will trip automatically.

Collection cum equalization tank shall be provided with diffused aeration system for proper mixing of raw sewage to avoid the sedimentation of solids in to this tank as well as to prevent the foul smelling.

From collection tank, the effluent will be taken in to next treatment unit MBBR reactor. In MBBR reactor, mixed culture of aerobic micro-organisms (biomass) will be maintained at the surface of PVC structured media (which will be provided inside the tank) to oxidize the Organic impurities present in the sewage water under aerobic conditions. Aerobic conditions will be maintained using fine bubble diffused aeration system.

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Bansid Kumar, (Adv.)

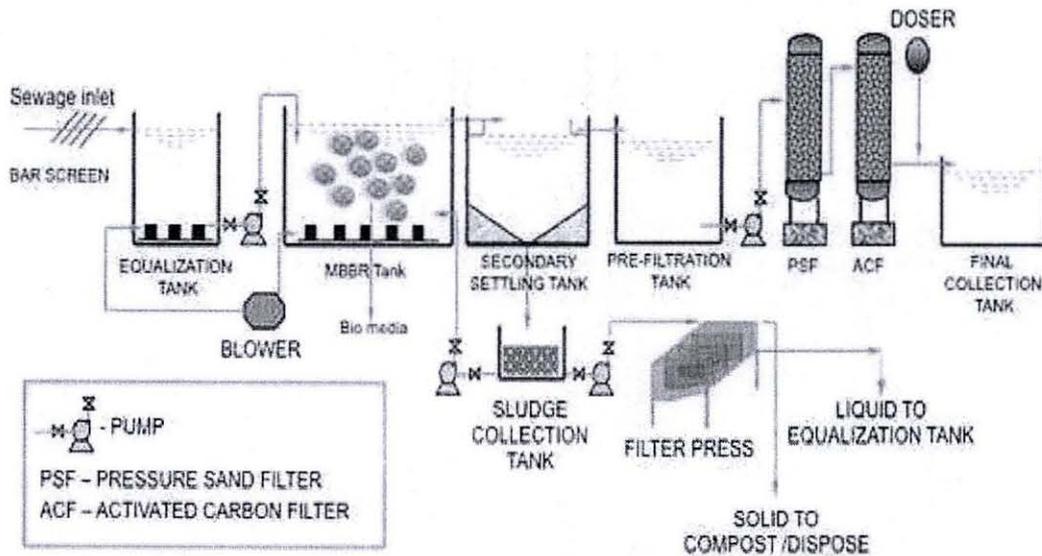


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General Flow Diagram of Sewage Treatment Plant

The wastewater when comes in contact with biomass film formed at the surface consumes the organic impurities and leaves the clear water. After a specified retention time, the biologically oxidized effluent along with the biomass overflows to secondary tube settler.

Secondary tube settler will be a hopper bottom tank fitted with PVC media in which, the biomass settles at the bottom and clear water overflows to next treatment unit namely chlorine contact tank/treated water holding tank. The biomass settled at the bottom is withdrawn using airlift arrangement and is either recycled back to MBBR tank (only during commissioning) to maintain the required concentration of biomass or wasted in to the sludge digester cum thickener.

In chlorine contact tank, sodium hypo-chlorite solution is dozed for the dis-infection of biomass. The chlorinated water is then passed through Dual Media Filter for the polishing of biologically treated sewage and can be used for land irrigation or disposed off to the municipal sewer.

The sludge withdrawn from the secondary tube settler will be aerobically digested and thickened by Fill and Draw method. The digested and thickened sludge can be used as wet manure in external gardening area or disposed off periodically (by client) through tanker. It shall be dried over drying beds (by client).

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1. Scope of Supply

The plant will consist of the following equipments .

A) Capacity: 12 KLD

PRELIMINARY TREATMENT			
1	BAR SCREEN CHAMBER with SS Screen (CLIENT/CONTRACTOR SCOPE)		
	Quantity	Unit	One
	MOC		RCC
	Volume	M3	0.1
2	OIL & GREASE TRAP (CLIENT/CONTRACTOR SCOPE)		
	Quantity	Unit	One
	MOC		RCC
	Volume	M3	0.15
3	EQUALIZATION TANK (CLIENT/CONTRACTOR SCOPE)		
	Quantity	No's	One
	MOC		RCC
	Capacity	M3	5-7
SECONDARY TREATMENT (CONTRACTOR SCOPE)			
4	SEWAGE LIFTING PUMP		
	Quantity	No's	(1w+1s)
	Flow	M3/H3	0.5-0.75
	Head	M	10
	Power Rating		0.75 Kw
	Type		Submersible/Self priming
	Make		Lubi/Leo/Equi
5	MBBR UNIT		
	Quantity	No's	2
	MOC		MSEP
	Capacity	M3	2.0 (Each)
	Sheet Thickness	Mm	3
	Epoxy Coating inner side		Double Coating 2 MM
6	TUBE SETTLER		
	Quantity	No's	
	MOC		
	Sheet Thickness	MM	
	Epoxy Coating inner side		
	Capacity	M2	1
7	AIR BLOWER		

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	Quantity	No's	2 (1w+1s)
	Type		Tw in Lube Type
	Flow	M3/Hr	15
	Operating Pressure	M3/Hr	0.4
	Power Rating		Upto 0.75 Kw
	Make		PJIPPL/Akash/A1/Equi
8	FINE BUBBLE DIFFUSER		
	Quantity	Lot	1
	Type		Fine Bubble
	Moc		EPDM/Silicon
	Flow		5-6 M3/Hr
	Make		PJIPPL/Universal/Welcome/Equ
9	COARSE BUBBLE DIFFUSER		
	Quantity	Lot	1
	Type		Coarse Bubble
	MOC		EPDM/Silicon
	Flow		5-6 M2/hr
	Make		PJIPPL/Universal/Welcome/Equ
10	FAB/MBBR MEDIA		
	Quantity	Lot	1
	Type		Virgin Type
	Surface Area		400 M2/M3
	Make		PJIPPL/Universal/Welcome/Equ
	Moc		PP
	Type of Media		Fluidized random bio media
11	TUBE DECK MEDIA		
	Quantity	Lot	1
	Type		Zigzag Type - 710 MM Length
	Make		PJIPPL/Universal/Welcome/Equ
	Moc		PVC
	Shape		Hexagonal Chevron
12	SLUDGE RECIRCULATION PUMP		
	Quantity	No	1
	Type		Centrifugal Self Primming Type
	Flow	M3	0.5
	Head	Mtr	8.10
	Make		Kirloskar/Lubi/CRI/KSB/EQ
	Power Rating		0.37 Kw
	MOC		CI
	Type		Self Primming

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13	CHLORINE CONTACT TANK		
	Quantity	No's	One
	MOC		HDPE
	Capacity	M3	0.5
	Sheet Thickness	mm	DDE
	Coating inner side		DDE
14	CHLORINE DOSING SYSTEM		
	Quantity	No's	One
	Type		डोजरिंग टाइप
	Make		e-Dose/Equip.
	Capacity		0-4 LPH
	Head	M	10-15
	Power Rating		220 V
TERTIARY TREATMENT			
15	FILTER FEED PUMP		
	Quantity	No's	1
	Type		डोजरिंग टाइप
	Flow	M3/hr	1.0
	Head	M	25-30
	Power Rating		उपरो 0.75 Kw
	Make		डोजरिंग/CR/EG
16	DUAL MEDIA FILTER		
	Quantity	No	1
	Type		Vertical type with Top Mounted MPV
	Dia.	inch	10
	HOS	inch	54
	Make		Pentair/Aventura/Eq.
	MOC		FRP
	Supported Media		Pebble, Gravel, डोजरिंग
	Operation		Through MPV
17	ACTIVATED CARBON FILTER		
	Quantity	No	1
	Type		Vertical type with Top Mounted MPV
	Dia.	inch	10
	HOS	inch	54
	Make		Pentair/Aventura/Eq.
	MOC		FRP
	Supported Media		Pebble, Gravel, Carbon
	Operation		Through MPV
SLUDGE DEWATERING SYSTEM			

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20	SLUDGE DRYING BED(CLIENT/CONTRACTOR SCOPE)		
	Quantity	No's	2
	MOC		RCC
	Size	mtr	1 x 1
	Operation		Manual
INSTRUMENTATION			
20	PIPES, FITTING & VALVES		
	Quantity	Lot	1
	Schedule		40-80
	All Inter Connection Piping & Fitting		UPVC
	All Air Piping & Fitting		Submerged - UPVC & Non Submerged - MSEP
	Size		As Per Detailed Design Engineering (DDE) - 25 mm,40 mm, 50 mm , 65 mm, 80 mm
	Make		Astral/Supreme/Equ.
21	ELECTRICAL CONTROL PANEL		
	Quantity	No's	1
	Type		MCC - Centralized Panel - Manual & Auto Type
	MCB,MCCB		Scheinder/L&T/Equi.
	Make		PJIPPL/SWTL
22	INTERNAL CABELLING & INSTRUMENTS		
	Quantity	Lot	1
	Type		Flexible Copper
	Cable		0.75 Sq mm x 3 Core & 1.5 Sq mm x 3 Core OR As per Load
	Make		Rajdhani/Polycab/Kei/Equi.
23	INSTRUMENTS		
	Float switch		
	Quantity	No	DDE
	Type		Wire Type - upto 4 Mtr
	Make		Minilec/PJIPPL/SWTPL

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E-mail : ewsgreentech@gmail.com
Tel. : +91-8368940392
+91-9711356052

CIN : U51909UP2019PTC118156
GSTIN : 09AAFC5301C125

ISO Accreditations- ISO 9001:2015, ISO 14001:2015, ISO 50001:2018, ISO 45001:2018, ISO 10002:2018, ISO 31000:2018
ISO 10001:2018, GMP, ISO 14855-1:2012, CE Certificate, ISO 3834-1:2021, ISO 13485:2016 & ISO 41001:2018

PRICE SCHEDULE

Total price for the designing, manufacturing and supply of Sewage Treatment Plant as per the scope of supply and specifications mentioned in our offer would be

Sr. No.	Description	QTY.	Amount
1	Supply of 12 KLD Sewage Treatment Plant 1. MSEP/HDEP Tanks. 2. Mechanical Items. 3. Electrical Items.	1 Set	4,38,750.00
2	Erection, commissioning of CIVIL Work 1. Bar Screen 2. O&G Trap 3. Equalization Tank	1 Lot	CLIENT SCOPE
3	Erection, commissioning and training at site	1 Lot	35,000.00
	Total		4,73,750.00

****LODGING & BOARDING IN CLIENT SCOPE**

COMMERCIAL TERMS AND CONDITIONS

TAXES- GST @ 18% extra on basic price

TRANSPORTATION- Extra as actual

SCOPE OF WORKS			
Sr. no.	Item	Scope	
		EEPL	Client
1	All civil work-related structure, grating including foundation of equipment's.		√
2	Sewage incoming pipeline up to STP area.		√
3	Treated water disposal pipeline beyond STP.		√
4	Supply of Equipment's	√	
5	Approach to site and storage of our equipments.		√
6	Unloading and safe storage of material at site.		√
7	Provide Electricity free of cost during erection work.		√
8	Flow meter for monitoring the flow.		√
9	Electric incoming power supply with proper earthing to STP panel		√
10	Fresh water connection, drainage arrangement and lighting in STP area.		√
11	Chemical consumption during trial and operation also.		√
12	Official fee shall be borne by client for consent from PCB.		√

OUR CORE STRENGTHS

➤ BARC Technologies (Nisargruna Bio-Gas Plant, Shesha, Rapid Composting, GST), ➤ Indian Railway (Coach assembly parts) ➤ CBG Plant ➤ Bio-Diesel Plant & Bio-Gasification Plant
➤ Composting Machine & Plants ➤ Plastic Waste Management Plants ➤ Smart Toilets & Bio-Digesters ➤ Treatment Plants (Bio-STP, ETP, STP, WTP) ➤ Trommel Drum, Trommel Screen for
Waste Segregation ➤ Park & Open Gym Setup Items ➤ Kitchen Equipment & Food Carts ➤ Auto Collector, Tipper, Close Tipper, Hyva ➤ Dumper, Pallet, Hydraulic Tractor Trolley
➤ Garbage & Passenger E-Rickshaw, E-Loader ➤ Super Sucker, Mini Sucker ➤ Sewage Suction Machine, Suction cum Jetting Machines ➤ Water Tankers (MS & SS) ➤ De-Silting Machine/
Nala Cleaning ➤ Sky Lift ➤ Water Sprinkler with Anti-Dust Gun ➤ Trailer Mounted Fog Mist Generator with High Pressure Sprayer ➤ Refuse Compactor, Cattle/Animal Catcher
➤ Vehicle Mounted Food Cart ➤ Road Sweeping Machine/Street Sweeping machine ➤ Litter Picking Machine ➤ Solar Street Light with Pole, LED Street Light with Pole ➤ Decorative Light
Poles ➤ Solar Pumps, Solar Power Plants

True Copy
Pranod Kumar (Adv.)



EWS Greentech Pvt. Ltd.

"A Complete Waste Solid & Liquid Waste Management Solution Company"

Address: D-231, D-Block, Delta 1,
Greater Noida, Gautam
Buddha Nagar, Uttar Pradesh
201306 (INDIA)

Website: www.ewsgreentech.com
E-mail: ewsgreentech@gmail.com
Tel.: +91- 8368940392
+91- 9711356052

CIN: U51909UP2019PTC118156
GSTIN: 09AAFCE5301C1Z5

ISO Accreditations- ISO 9001:2015, ISO 14001:2015, ISO 50001:2018, ISO 45001:2018, ISO 10002:2018, ISO 31000:2018
ISO 10001:2018, GMP, ISO 14855-1:2012, CE Certificate, ISO 3834-1:2021, ISO 13485:2016 & ISO 41001:2018

PAYMENT TERMS

- 1.60% of basic value, as advance along with Confirm Purchase Order.
2. 35% of basic value + 100% of GST, against Performa Invoice, before delivery of material.
3. 5% balance payment, after erection & commissioning at site.

DELIVERY

Within 4-5 weeks from the date of receipt of your confirmed order along with advance payment.

WARRANTY

The equipments supplied by us shall be warranted for 12 month's from the date of installation or 12 months from the date of supply whichever is earlier. Our warranty is restricted for any manufacturing defect. However defects arise due to mishandling incorrect operation, wear & tear shall be entertained with reasonable charge.

RETURN OF EXCESS MATERIAL

After the erection of the project, we reserve the right to take back excess material supplied by us as factor of safely for the smooth execution of the project along with our tools and tackles. This would be done before the commissioning is started and the customer will not claim, adjust or hold the said material.

CANCELLATION

Order once placed shall not be cancelled and only goods in lieu of the value of order placed could be lifted.

JURISDICTION

All matters shall be subjected to the jurisdiction of Greater Noida courts only and nowhere else.

COMPLETION PERIOD

The plant shall be ready for commissioning within 30 days after the completion of civil work.

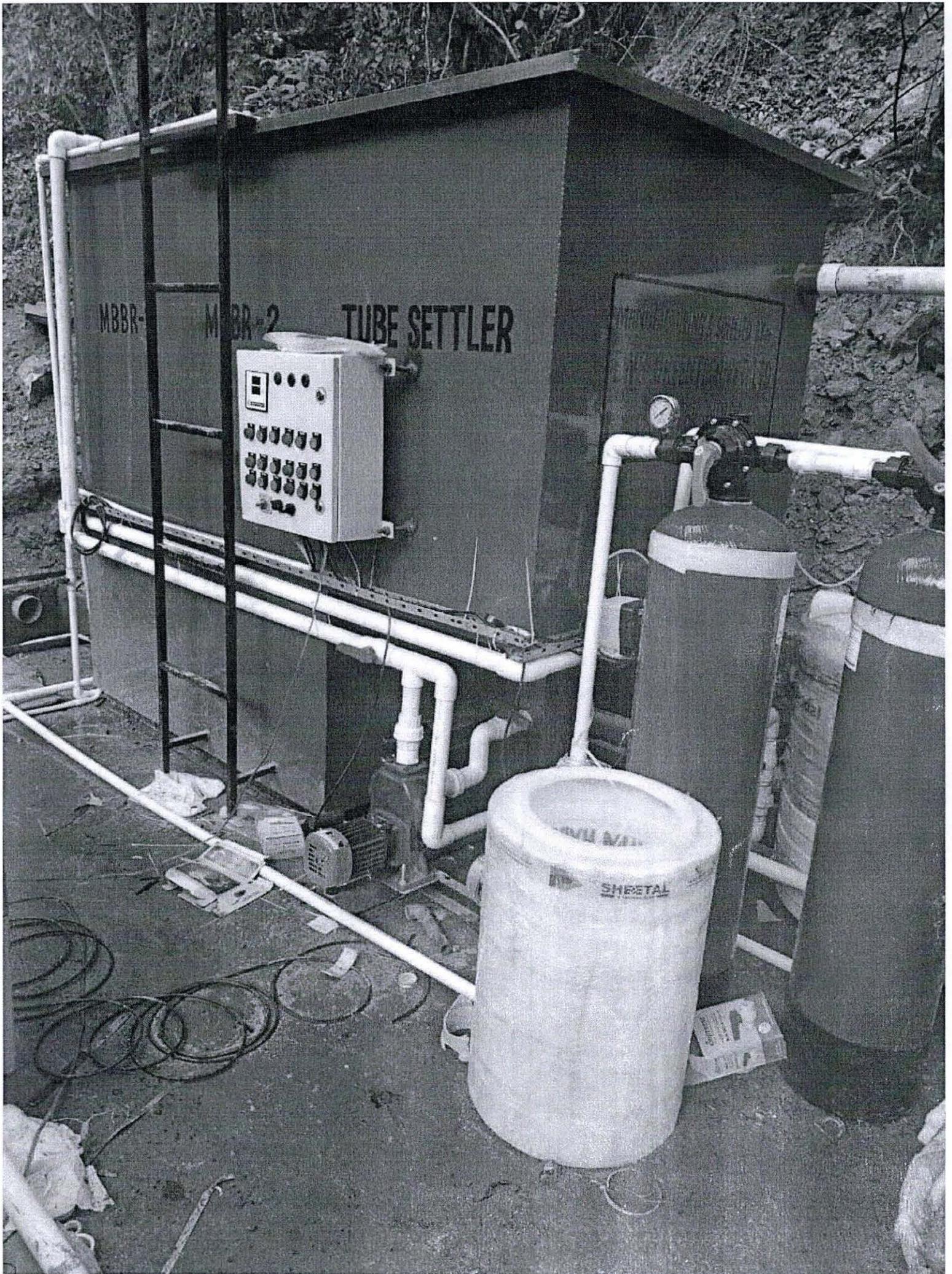
VALIDITY OF OFFER-This offer is valid for 30 days from the date of the offer.

Best Regards,
Indrajeet Yadav
Cell: 8368940392

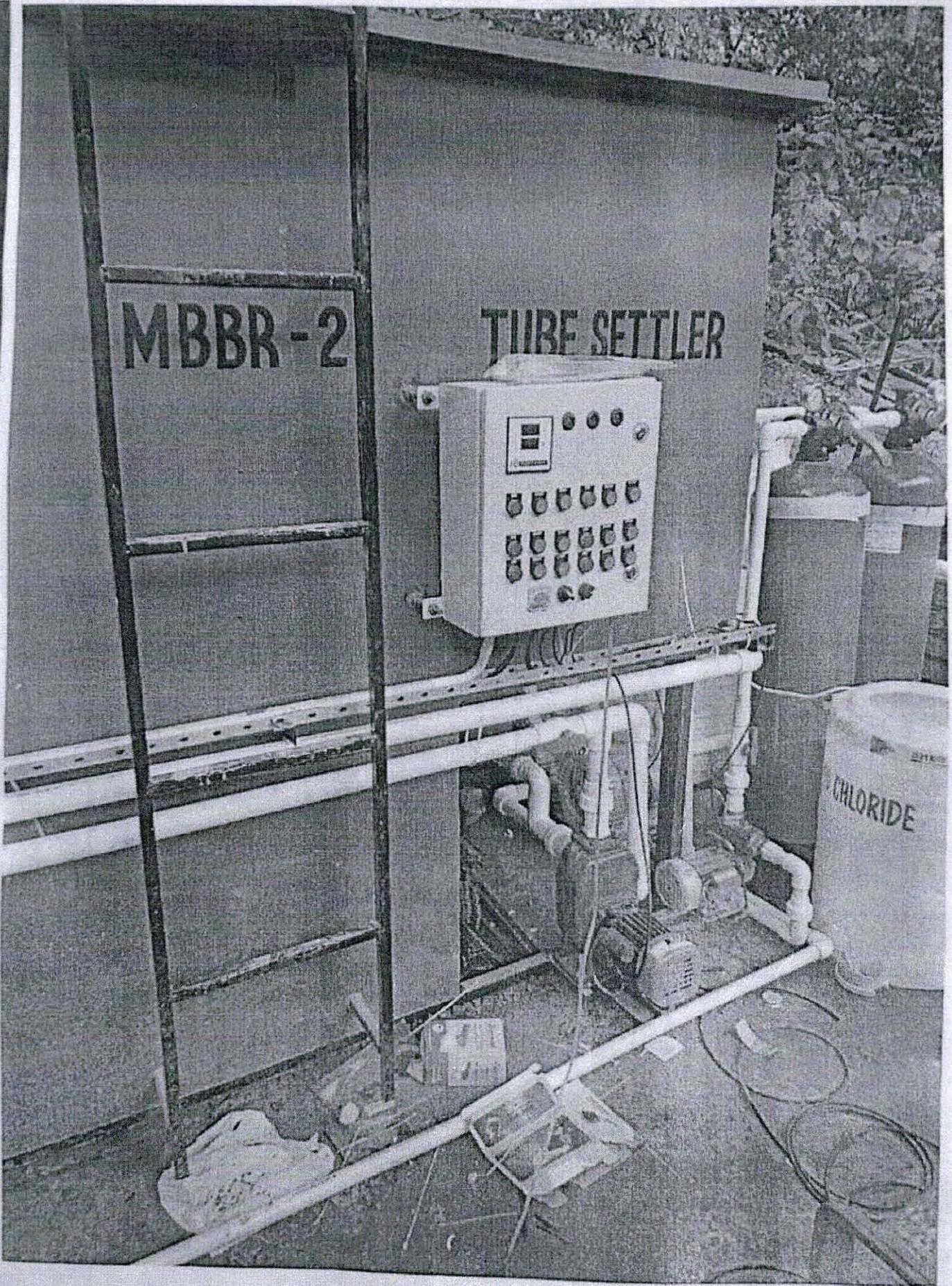
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➤ Garbage & Passenger E-Rickshaw, E-Loader ➤ Super Sucker, Mini Sucker ➤ Sewage Suction Machine, Suction cum Jetting Machines ➤ Water Tankers (M5 & S5) ➤ De-Silting Machine/
Nala Cleaning ➤ Sky Lift ➤ Water Sprinkler with Anti-Dust Gun ➤ Trailer Mounted Fog Mist Generator with High Pressure Sprayer ➤ Refuse Compactor, Cattle/Animal Catcher
➤ Vehicle Mounted Food Cart ➤ Road Sweeping Machine/Street Sweeping machine ➤ Litter Picking Machine ➤ Solar Street Light with Pole, LED Street Light with Pole ➤ Decorative Light
Poles ➤ Solar Pumps, Solar Power Plants

True Copy
Pranav Kumar (Adv.)



True Copy
Pranod Kumar (Adv.)



www.oshogangadham.com | E-mail: oshogangadham@gmail.com

Tsue Gpey
Pramed Kumar (Adv.)


EWS GREENTECH PRIVATE LIMITED

D-231, DELTA 1,
DISTRICT - GAUTAM BUDDHA NAGAR
GREATER NOIDA Uttar Pradesh 201308

India
GSTIN 09AAFCE5301C1Z5
91-9711356052

ewsgreentech@gmail.com
WWW.EWSGREENTECH.COM

TAX INVOICE

#	: EWS/2025-26/103	Place Of Supply	: Uttarakhand (05)
Invoice Date	: 15/12/2025		
Terms	: Due on Receipt		
Due Date	: 15/12/2025		
Bill To		Ship To	
Shri Janki Kutiya Dharmartha Trust Bramhapuri Rishikesh ,Rishikesh 249192 Uttarakhand India		Lease No: 52, Badrinath Rd, Brahmpuri, Near Ram Mandir Rishikesh 249192 Uttarakhand India	

Subject

Supply & Installation of Mechanical Sewage Treatment Plant Capacity 15 KLD

#	Item & Description	HSN/SAC	Qty	Rate	IGST		Amount
					%	Amt	
1	Supply & Installation of Mechanical Sewage Treatment Plant Capacity 12 KLD	84212190	1.00	4,73,750.00	18%	85,275.00	4,73,750.00
2	Transportation	996511	1.00	6,000.00	18%	1,080.00	6,000.00

Total In Words

Indian Rupee Five Lakh Sixty-Six Thousand One Hundred Five Only

Notes

Thanks for your business.

Terms & Conditions

We declare that this invoice shows the actual price of the services described and that all particulars are true and correct. Kindly issue the cheque in favour of EWS Greentech Pvt. Ltd. or Online transfer to our Bank account.

Bank Details -

EWS GREENTECH PRIVATE LIMITED

Bank Name - ICICI BANK

IFSC - ICIC0000254

Acc No: 025405007351

Branch - Alpha 1 Greater Noida



Authorized Signature

True Copy
Pranod Kumar (Adv.)

Annexure: E (copy)

9219400009
9258160729**श्री जानकी कुटिया धर्मार्थ ट्रस्ट (रजि.)**

लीज सं. 52 ब्रह्मपुरी, तपोवन, बद्रीनाथ रोड़ (ऋषिकेश) जिला-टिहरी गढ़वाल (उत्तराखण्ड)

पत्रांक

दिनांक 26-12-2025

To,

The Member Secretary,
Uttarakhand Pollution Control Board,
Gaura Devi Paryavaran Bhawan,
46B, IT Park, Sahastradhara Road,
Dehradun-248001.

Sub:- Compliance of the order/Direction under Section 33A of Water (Prevention and Control of Pollution) Act 1974 and Section 31A of Air (Prevention and Control of Pollution) Act 1981 in the case of Shri Janki Kutiya Dharmarth Trust Lease No. 52, Brahampuri, Rishikesh- Matter Regarding

Kindly refer to your office letter no. UKPCB/ HO/Gen-183-806/2025/991 dated 11-09-2025 on the subject noted above.

In compliance of the above order/ direction it is submitted that 12 KLD -STP has duly been installed by M/S EWS Greentech Private Limited in Shri Janki Kutiya Dharmarth Trust Ashram at Lease No. 52, Brahampuri, Rishikesh. Online application for approval has already been submitted by the trust ashram on 08-10-2025. Copy of the bill/ invoice and photograph is enclosed herewith.

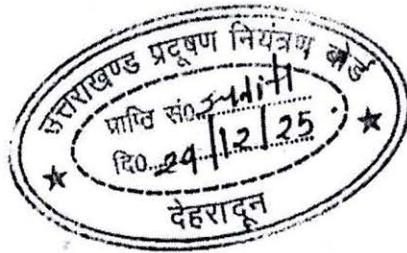
It is therefore requested that order dated 11-09-2025 for closing the operation and disconnecting the electric supply in the ashram may kindly be revoked. An early action in this regard is highly solicited. Any inconvenience caused is regretted.

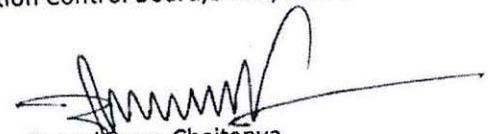
Enclosed : as above

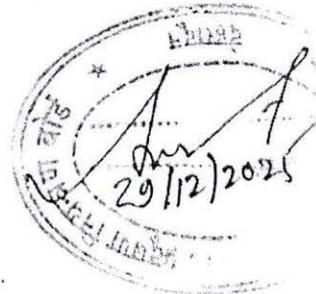

Swami Prem Chaitanya
Shri Janki Kutiya Dharmarth Trust
Lease No. 52, Brahampuri, Rishikesh

Copy for information and necessary action is submitted to :

- 1 The District Magistrate Tihri Garhwal
- 2 The Regional Officer, Regional Office, Uttarakhand Pollution Control Board, E-115, Nehru Colony, Dehradun- 248001




Swami Prem Chaitanya
Shri Janki Kutiya Dharmarth Trust
Lease No. 52, Brahampuri, Rishikesh



श्री जानकी कुटिया धर्मार्थ ट्रस्ट (रजि.)

लीज सं. 52 ब्रह्मपुरी, तपोवन, बद्रीनाथ रोड (ऋषिकेश) जिला-टिहरी गढ़वाल (उत्तराखण्ड)

17-12-2025

दिनांक/17.12.2025

पत्रांक

सेवा में,

माननीय जिलाधिकारी महोदया
टिहरी गढ़वाल उत्तराखण्ड

विषय- उत्तराखण्ड प्रदूषण कन्ट्रोल बोर्ड के माननीय सदस्य सचिव के आदेश दिनांक- 11/09/2025 द्वारा श्री जानकी कुटिया धर्मार्थ ट्रस्ट आश्रम ऋषिकेश में बिजली की आपूर्ति बंद व आश्रम संचालन को रोकने के आदेश की बहाली कराने हेतु प्रार्थना पत्र।

महोदया

श्री जानकी कुटिया धर्मार्थ ट्रस्ट लीज सं0-52 ब्रह्मपुरी ऋषिकेश में गंगा किनारे बसे अन्य आश्रमों की भांति एक पौराणिक ध्यान साधना स्थल मंदिर आश्रम और अन्नक्षेत्र है। यहाँ पर प्राचीन समय से ध्यान साधना पूजा अर्चना तथा अन्नक्षेत्र चला आ रहा है। हमारे आश्रम में श्री नितिन देव द्वारा दुर्भावना से प्रेरित झूठी शिकायत के आधार पर माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा मूल आवेदन सं0- 961/2024 नितिन देव बनाम उत्तराखण्ड राज्य में दिनांक- 12/09/2024 को परित आदेश के अनुपालना में दिनांक 18/09/2024 को राजस्व विभाग, वन विभाग एवं अन्य विभागों की संयुक्त टीमों द्वारा निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि घरेलू उत्प्रवाह का निस्तारण सैप्टिक टैंक तथा सोक पिट में किया जा रहा है और कोई भी उत्प्रवाह परिसर से बाहर जाता हुआ नहीं पाया गया। आश्रम में जनित ठोस अपशिष्ट का निस्तारण ग्रीन हिमालय नामक संस्था के माध्यम से किया जा रहा है। प्रदूषण विभाग के नोटिस की अनुपालना में आश्रम के पत्र दिनांक 26/11/2024 द्वारा प्रदूषण विभाग से सम्बंधित नियम व आदेशों की जानकारी के लिए प्रार्थना की गई, क्योंकि सम्बंधित सहमति प्राप्ति के ऑनलाइन आवेदन की जानकारी इस आश्रम के पास उपलब्ध नहीं थी। माननीय सदस्य सचिव उत्तराखण्ड प्रदूषण बोर्ड ने आदेश दिनांक- 16/09/2025 के द्वारा कार्यवाही करते हुए आश्रम को यूनिट का दर्जा देते हुए इसे बन्द करने तथा बिजली आपूर्ति बन्द करने का आदेश पारित किया गया है।

महोदया यह आश्रम न तो कोई औद्योगिक प्रतिष्ठान है और न ही कोई व्यवसायिक संस्थान तथापि प्रदूषण विभाग की अनुपालना में आश्रम द्वारा जल/वायु सहमति प्राप्त करने हेतु दिनांक 08/10/2025 को ऑनलाइन आवेदन किया गया है तथा आश्रम में एस टी पी संयंत्र मंगा लिया गया है और एक सप्ताह में इसके चालू होने की संभावना है। आश्रम द्वारा अन्य विभागों के आदेश की अनुपालना की गई है जिला पूर्ति विभाग, जिला खाद्य सुरक्षा एवं औषधी विभाग से अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है। अग्नि शमन विभाग द्वारा निर्देशित आवश्यक संयंत्र आश्रम में लगवाये जा चुके हैं।

महोदया यह आश्रम सरकार और स्थानीय प्रशासन के सभी नियम कानून तथा सरकारी विभागों के आदेशों की अनुपालना करने के लिए प्रतिबद्ध है तथा इसके लिए अपने सामर्थ्य से भरसक प्रयास कर रहा है। आपसे करबद्ध प्रार्थना है हमारे प्रति दया दृष्टि दिखाते हुए बिजली आपूर्ति को बहाल कराया जाए ताकि एस टी पी व अग्नि संयंत्र कार्य कर सके व आश्रम संचलित हो सके। बिजली आपूर्ति के बिना एस टी पी को चालू करना और प्रदूषण विभाग के आदेश की अनुपालना करना सम्भव नहीं है। सम्बंधित नियम कानून व सरकारी आदेशों की जानकारी के अभाव में तथा कुछ आश्रम की आर्थिक असमर्थता के कारण अनुपालना में होने वाली देरी के लिए आपसे क्षमा मांगते हैं आपसे इस सम्बन्ध में सकारात्मक आदेश की प्रार्थना करते हैं।

आपकी अति कृपा होगी

भवदीय

स्वामी प्रेम चैतन्य

श्री जानकी कुटिया धर्मार्थ ट्रस्ट
लीज सं०-52 ब्रह्मपुरी ऋषिकेश

इस पत्र की प्रतिलिपि सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित है। -

1. माननीय सदस्य सचिव उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, गौरा देवी पर्यावरण भवन 46 बी आइ टी पार्क सहस्त्रधारा रोड देहरादून।
2. माननीय क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड 115 नेहरू कॉलोनी देहरादून को।
3. माननीय प्रबंध निदेशक उत्तराखण्ड पावर कॉरपोरेशन लिमिटेड, उर्जा भवन कवाली रोड देहरादून।

स्वामी प्रेम चैतन्य

श्री जानकी कुटिया धर्मार्थ ट्रस्ट
लीज सं०-52 ब्रह्मपुरी ऋषिकेश



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Pranod Kumar (Adv.)

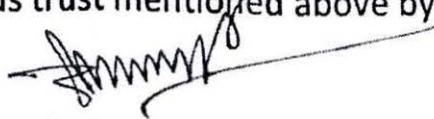
To,
The Member Secretary,
Uttarakhand Pollution Control Board,
Gaura Devi Paryavaran Bhawan,
46B, IT Park , Sahastradhara Road,
Dehradun.

Sub:- Regarding order UKPCB/HO/Gen-183-806/2025/991 dated 11-09-2025 to close down the operation of the Ashram Janki Kutia Dharmarth Trust(Osho Ganga Dham), Brahmpuri Rishikesh, Dehradun.

Sir,

With due regards the undersigned submits as under :-

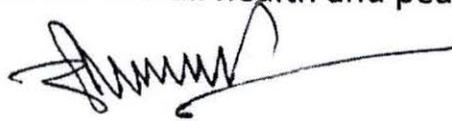
1. That **Janki Kutiya Dharmarth Trust (Osho Gangadham)** is a religious trust, an ashram where sadhus stay and are engaged in meditation and religious activities. There is no commercial activity being carried out in the said ashram and the trust runs on the donations given by the people. At times people come to stay for meditation and are provided with food, water and stay at cost only. There are no commercial hotel or resort like facilities or service in the ashram, but the entire place is more a domestic and residential place for sadhus.
2. That on 26-07-2008 Swami Vivekanand Das (real name Udayraj Singh) created the religious trust mentioned above by virtue of a



True Copy
Pranod Kumar (Adv.)

registered Trust Deed. The said trust had four trustees including Swami Vivekanand Das and the present Managing Trustee Swami Prem Chaitanya the undersigned.

3. That Swami Vivekanand Das passed away on 28-06-2011. Thereafter entire responsibility of the ashram came upon Swami Prem Chaitanya. Swami Prem Chaitanya has already applied for the change of user name for the forest lease from Swami Vivekanand Das to his name for the remaining period of the lease i.e. till year 2031. The formality of the change of name is in process till date.
4. That a false complaint was made to the NGT by one Nitin Dev, based on frivolous allegations with some ulterior motive. During the inspection under the direction of NGT it was found that the sewage was disposed in septic tanks and without any leakage or seepage of human waste. The disposal of solid waste was done by the Green Himalayan Society . The ashram manager was asked to apply for CCA (Consolidated Consent to Operate and Authorization) under the Air & Water Acts.
5. That the undersigned Swami Prem Chaitanya was not medically fit as he had undergone a complicated stomach surgery and as such could not apply for the CCA well in time . Moreover the delay in the process of change of user name also has lingered the same.
6. That the ashram was established in 1965 much before the enactment of environmental laws and taking stringent action of ceiling the ashram on the ground of not applying for CCA within time would be detrimental to the overall health and peace of the Sadhus.



True Copy
Pranod Kumar (Adv)

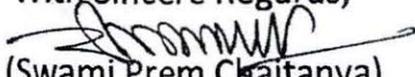
7. That the undersigned is collecting relevant material documents for processing online application of the CCA and shall be applying for the same at the earliest.
8. That the undersigned has not intentionally and deliberately delayed in applying for the CCA , rather he is willing to apply for the same at the earliest with proper documentation.
9. That in the interest of justice the order of ceiling shall be withdrawn as the Sadhus are mentally agonized by the same.

It is therefore prayed that the order dated 11-09-2025 be revoked and a period of three months may be granted to the undersigned to comply with the provisions of the Air and water Act.

Date: 03 /10/2025

End: Proof of online application of STP

With Sincere Regards,

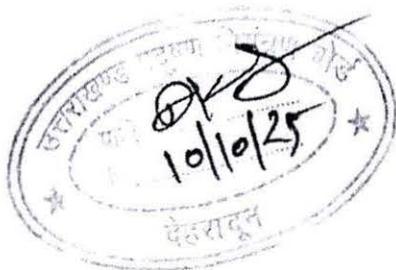

(Swami Prem Chaitanya)



Janki Kutiya Dharmarth Trust

Brahmpuri , Tehri Garhwal

Copy to :- Regional Officer Pollution Control Board Dehradun



True Copy

Pramod Kumar, (Adv.)

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Misc. Application No 12 of 2026
In
Original Application No. 961/2024

IN THE MATTER OF:

Nitin Dev

...Applicant

VERSUS

State of Uttarakhand & Ors.

...Respondents

KNOW ALL to whom these presents shall come that I, Swami Prem Chaitanya, Managing Trustee of Respondent No.5 do hereby appoint:

Firoz Khan	Pramod Kumar	Khalid Saifullah
D-1072/1998@	D-271/2000	D-824/2013
Mob: 8588819983	Mob: 9910944066	9910878924

Advocates

Ch: 426- LAWYERS BLOCK, SAKET COURT COMPLEX, SAKET, DELHI-110017

Office: K-16, 2nd Floor, Green Park Extension, Delhi 16

E-Mail: firoz_khanadv@rediffmail.com & pramodameen@gmail.com

hereinafter called advocate(s) to do my/our advocates in the above noted case/cases and authorize him/them:

To act appear and plead in the above noted case in this court or in any other court in which the same be tried or heard and also in the appellate Courts. To sign, file, verify and present-pleadings, replications, appeals, cross-objections, or petitions for executions, review, revision, restoration, withdrawal, compromise or other petitions replies, objections or affidavits to other documents as may be deemed necessary or proper for the prosecution of said case in all its stages.

To file and take back documents. To withdraw, or compromise the said case or submit to arbitration any differences or disputes which may arise touching or in any manner relating to the said case. To take out execution proceedings.

To deposit, draw and receive moneys, cheque(s) and grant receipts thereof and to do all other acts deeds and things, which may be necessary to be done for the progress and in the course to prosecution of the said case. To appoint/instruct any other Legal practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenaavever he may think fit to do so and sign, the power of attorney on my/our behalf. And I/we the undersigned do hereby agree to ratify and confirm acts as if done by the Advocate or their substitutes in the matter as my/our own acts, as if done by me/us to contents and purposes. And I/we undertake that I/we or my/our duly authorised agent would appear in court all hearings and will confirm the Advocates for appearance when case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or their substitute responsible to the result of the said case, cost and consequence for his absence from the court when the said case, called up for hearing or any negligence of the said advocates or his substitute. Cost or fine, if any, ordered by the court shall be paid by me. The adjournment costs whenever ordered by the court shall be of the advocate, which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to the Advocate remaining unpaid they will be entitled/allowed for an adjournment. Advocates would be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us this on day of February, 2026.

Accepted subject to the terms of the fees.


ADVOCATE


ADVOCATE


CLIENT

[signature identified]





Pramod Kumar <pramodameen@gmail.com>

Service of Reply+Application+Urgent Application in O.A. No. 961/2024 for Respondent No. 5

1 message

Pramod Kumar <pramodameen@gmail.com>

Sat, Feb 28, 2026 at 7:04 PM

To: "officeofkaushalgautam@gmail.com" <officeofkaushalgautam@gmail.com>

Dear Sir,

You are the Advocate/Counsel **for the Respondents No. 1, 3 and 4 respectively in case No. Misc. Application No. 12/2026 in Original Application No. 961/2024** before Hon'ble NGT, New Delhi. The last date of hearing was 16.02.2026 before Hon'ble NGT, New Delhi.

Hence, You Please find attached herewith as Service of:

1. A copy of Reply with Documents of Annexures along with an Application along with affidavit and,
2. An Application (I.A.) with Affidavit for Restoration of Electricity and electricity Meter, De-sealing of 2 Offices and De-Sealing of D.G. Set, and
3. An Application for Urgent Hearing along with Affidavit,

in Case No. Misc. Application in Disposed of Cases No. 12/2026 In Original Application No. 961/2024,

being filed on behalf of Respondent No.- 5, Osho Gangadham Asharam (Janki Kutiya), Patha No. 52, Tapovan, Brahmapuri, Tehri Garhwal, Uttarakhand.Please take Notice that the above said Applications along with Reply shall likely be **listed before the Hon'ble NGT, New Delhi on or after 09.03.2026** for hearing.

This is for your kind information and necessary action and for the purpose of Service.

Thanking You,

Pramod Kumar
Advocate
For Respondent No. 5

Mob: 99109 44066, 93101 71478,

Office: 426, Lawyers Block, Saket Courts Complex,
Saket, New Delhi-110017.

3 attachments **Nitin Dev VS State of Uttarakhand_Respondent-5 Reply.pdf**
8761K **Nitin Dev VS State of Uttarakhand_Repondent No 5-Application.pdf**
2002K **Nitin Dev VS State of Utrrakhand_Respondent No. 5-Urgent Application.pdf**
795K

255



Pramod Kumar <pramodameen@gmail.com>

Service of Reply+Application+Urgent Application in O.A. No. 961/2024 on behalf of Respondent No. 5

1 message

Pramod Kumar <pramodameen@gmail.com>
To: Mukesh Verma <mvermadv@gmail.com>

Sat, Feb 28, 2026 at 7:12 PM

Dear Sir,

You are the Advocate/Counsel **for the Respondent No. 2 i.e. UKPCB in case No. Misc. Application No. 12/2026 in Original Application No. 961/2024** before Hon'ble NGT, New Delhi. The last date of hearing was 16.02.2026 before Hon'ble NGT, New Delhi.

Hence, You Please find attached herewith as Service of:

1. A copy of Reply with Documents of Annexures along with an Application along with affidavit and,
2. An Application (I.A.) with Affidavit for Restoration of Electricity and electricity Meter, De-sealing of 2 Offices and De-Sealing of D.G. Set, and
3. An Application for Urgent Hearing along with Affidavit,

in Case No. Misc. Application in Disposed of Cases No. 12/2026 In Original Application No. 961/2024,

being filed on behalf of Respondent No.- 5, Osho Gangadham Asharam (Janki Kutiya), Patha No. 52, Tapovan, Brahmapuri, Tehri Garhwal, Uttarakhand.

Please take Notice that the above said Applications along with Reply shall likely be **listed before the Hon'ble NGT, New Delhi on or after 09.03.2026** for hearing.

This is for your kind information and necessary action and for the purpose of Service.

Thanking You,

Pramod Kumar
Advocate
For Respondent No. 5

Mob: 99109 44066, 93101 71478,

Office: 426, Lawyers Block, Saket Courts Complex,
Saket, New Delhi-110017.

3 attachments

-  **Nitin Dev VS State of Uttarakhand_Respondent-5 Reply.pdf**
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-  **Nitin Dev VS State of Uttarakhand_Repondent No 5-Application.pdf**
2002K
-  **Nitin Dev VS State of Utrtrakhand_Respondent No. 5-Urgent Application.pdf**
795K

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Misc. Application in Disposed of Cases No. 12/2026

In

Original Application No. 961/2024

IN THE MATTER OF:

Nitin Dev

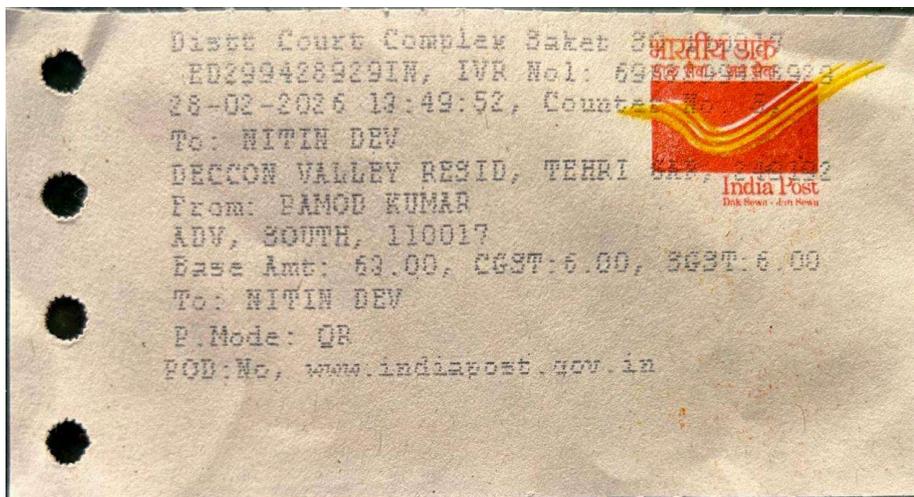
...Applicant

VERSUS

State of Uttrakhand & Ors.

...Respondents

PROOF OF SERVICE to the APPLICANT, NITIN DEV via Speed Post
Receipt dated 28.02.2026 bearing No. ED299428929IN



Place: Delhi

Respondent No. 5

Date: 28.02.2026

Through

FIROZ KHAN & PRAMOD KUMAR & Co.

Advocates

426, Lawyers Block, Saket Courts

Complex, Saket, New Delhi-17

Mob: 9910944066/8588819983/

email: pramodameen@gmail.com

firoz_khanadv@rediffmail.com